

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF DPSC LIMITED

(Registered Office: Centre for Excellence, Plot No. X-1, 2 & 3 Block- EP, Sector- V, Salt Lake City, Kolkata- 700 091)

This announcement is issued by Anand Rathi Securities Private Limited, (hereinafter referred to as “the Manager to the Offer”) on behalf of Environ Energy-Tech Service Ltd. (“Acquirer”), to the shareholders of DPSC Limited (“Target Company”).

With reference to the Public Announcement dated October 7, 05 published in Financial Express, Jansatta and Kalantar (“Public Announcement”) whereby the acquirer had made an open offer (“the offer”) to acquire up to 13,12,500 fully paid-up equity shares (“Shares”) of the face value of Rs 10 each, representing in the aggregate 31% of the paid-up equity share capital of target company, the shareholders of the target company are requested to note the following:

In terms of Regulation 18(1) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 1997 and subsequent amendments thereto (the Regulations), the draft letter of offer had been submitted to Securities and Exchange Board of India (“SEBI”) on October 19, 2005 on which observations in terms of Regulation 18(2) of the regulations are awaited from SEBI. Accordingly, the ‘Schedule of Activities’ including date of opening of the open offer stated in the public announcement will undergo change and the revised schedule of the activities pertaining to the acquisition of the equity shares of the target company will be announced separately after receiving SEBI’s observations.

The Acquirer accepts full responsibility for the announcement and their obligation under the regulation.

Issued on behalf of the Acquirer by
Manager to the Offer



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Date: November 18, 2005.